

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

Excise Miscellaneous Application No. 85005 Of 2025

(On behalf of Appellant)

IN

Excise Appeal No. 87206 Of 2016

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-app-101 TO 106-2016-17 dated 30.06.2016 passed by the Commissioner of Customs, Central Excise & Service Tax, Goa.)

**COMMISSIONER OF CUSTOMS CENTRAL EXCISE &
SERVICE TAX, GOA**

**ICE HOUSE, EDC COMPLEX, PLOT NO. 6,
PATTO PANAJI, GOA-403001.**

Appellant

Vs.

ESTEEM INDUSTRIES P LTD

PLOT NOS. 76 & 77,

PISSURLEM INDUSTRIAL ESTATE,

PISSURLEM SATTARI, GOA-403 530

Respondent

APPEARANCE:

Shri L.B.D. Coasta, D.C., Authorised Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85069/2025

Date of Hearing: 21.01.2025

Date of Decision: 21.01.2025

PER: Bench

Learned Authorised Representative represents the Commissioner.

2. None from the Respondent.

3. In filing a Miscellaneous application for withdrawal is received from the concerned Commissioner, learned Authorised Representative seeks to withdraw the appeal on monetary grounds, as the confirmed demand is below Rupees Sixty Lacs., which is covered under no litigation policy of the

Government of India issued vide notification F. No. CBIC-160390/20/2024-JC -CBEC dated 06.08.2024.

4. Accordingly appeal stands dismissed as withdrawn.

(Dictated and pronounced in the open court)

(Anil G. Shakkarwar)
Member (Technical)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

Arti